

Central Administrative Tribunal
Principal Bench, New Delhi.

(31)

CP-394/2005
MA-1738/2005
OA-418/2004

New Delhi this the 16th day of January, 2006.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)
Hon'ble Shri Shanker Raju, Member(J)

Sh. G.D. Bansal,
S/o Sh. Suraj Bhan,
R/o G-38, Mandir Marg,
Sector-56, Noida,
Pin Code No. 201301.

.... Petitioner

(Present : None)

Versus

1. Sh. P.M.A. Hakeem,
Secretary,
Ministry of Agriculture,
(Dept. of Animal Husbasndry &
Dairying),
Krishi Bhavan,
New Delhi-110 001.
2. Sh. N.A. Sheikh,
General Manager,
Delhi Milk Scheme,
West Patel Nagar,
New Delhi-110 008.

.... Respondents

(through Sh. B.S. Jain, Advocate)

Order (Oral)
Hon'ble Shri Shanker Raju, Member(J)

In the light of an order passed by the respondents on 16.12.2005,
we are satisfied that the compliance of Tribunal's directions has been
done. Accordingly, C.P. stands disposed of. Notices are discharged.
However, liberty is accorded to the petitioner to revive this C.P. if so

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aggrieved by non-compliance of the orders of this Tribunal in true letter
and spirit.

S. Raju
(Shanker Raju)
Member(J)

V.K. Majotra
(V.K. Majotra)
Vice-Chairman(A)

/vv/